

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:134
ANSWERED ON:29.07.2003
ENHANCEMENT OF FUNDS UNDER SGSY
A. VENKATESH NAIK

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government have received requests from the District Rural Development Agencies(DRDA) of States for the allocation of additional funds under Swarnjayanti Gram Swarozgar Yojana(SGSY) during each of the last three years and the current year;
- (b) if so, the details thereof, State-wise;
- (c) the additional funds allocated to DRDAs during the said period, state-wise; and
- (d) the steps taken by the Government to make District Rural Development Agencies more effective?

Answer

MINISTER OF RURAL DEVELOPMENT (SHRI KASHIRAM RANA)

(a) to (d) A statement is laid on the table of the house.

Statement referred to in reply to the Lok Sabha Starred Question No. 134 admitted for reply on 29-7-2003.

The Swarnjayanti Gram Swarozgar Yojana(SGSY) is a centrally sponsored scheme and the financing of the programme is being shared between the centre and the States in the ratio of 75:25. The Ministry receives proposals from various state Governments for the release of additional funds to the DRDAs under the SGSY. State-wise position of additional funds demanded by the DRDAs and released during the financial years 2000-01, 2001-02 and 2002-03 are at Annexure. During current financial year 2003-2004, no request from any State Government for additional fund has been received.

2. DRDA has traditionally been the principal organ at the district level to oversee the implementation of the anti-poverty programmes launched by Ministry of Rural Development. To strengthen the District Rural Development Agencies, a separate Centrally Sponsored Scheme namely 'DRDA Administration' has been introduced with effect from 1.4.1999.

3. Training is imparted and sensitization programmes are organized from time to time by the Ministry for DRDA and other field level functionaries linked with Rural Development Programmes of the Government for capacity building of these functionaries.

ANNEXURE

Statement referred to in reply to part (b) & (c) of the Lok Sabha Starred Question No.134 due for reply on 29.07.2003

State-wise Additional fund demanded and released under the SGSY during the 2001-2002 and 2002-2003

(RS. IN LAKHS)

S.No.	Name of States/Uts	2001-2002		2002-2003	
		Demanded by S/Govt.	Fund released	Demanded by S/Govt.	Fund released
1	ANDHRA PRADESH	0.00	0.00	4400.00	701.40
2	ARUNACHAL PRADESH	0.00	0.00	15.00	10.22
3	BIHAR	100.00	89.87	105.61	176.02
4	CHHATTISGARH	500.85	258.38	107.20	434.40
5	GUJARAT	176.00	65.51	299.00	396.89
6	HARYANA	230.00	54.46	0.00	148.31
7	HIMACHAL PRADESH	321.70	69.49	14.90	77.36
8	J & k	178.58	92.46	10.00	89.83
9	JHARKHAND	0.00	0.00	155.52	220.65
10	KARNATAKA	613.40	361.76	424.00	928.80
11	KERALA	506.06	253.05	75.00	238.11

12 MADHYA PRADESH	1244.31	710.71	607.58	1121.12
13 MAHARASHTRA	1330.96	618.74	470.00	1319.29
14 MIZORAM	0.00	0.00	57.39	28.70
15 ORISSA	187.41	80.14	237.52	967.18
16 PUNJAB	0.00	0.00	0.00	72.08
17 RAJASTHAN	536.43	144.40	655.57	613.85
18 SIKKIM	0.00	0.00	63.55	31.78
19 TAMIL NADU	0.00	0.00	0.00	592.17
20 TRIPURA	729.06	155.46	680.42	199.89
21 UTTAR PRADESH	647.40	477.70	842.36	392.97
22 UTTRANCHAL	226.31	151.69	323.55	155.86
23 PONDICHERRY	0.00	0.00	0.00	10.91
TOTAL	7528.47	3583.82	9544.17	8927.79

Note: No additional funds were demanded by/ released to State Governments during 2000-2001